

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:4194  
ANSWERED ON:16.12.2009  
INFORMATION UNDER RTI ACT  
Ram Shri Purnmasi

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

(a) whether the Central Information Commission has held that there is no basis under Section 7(9) of the RTI Act, 2005 for denial of information to RTI Applicants; and

(b) if so, the details thereof alongwith the action taken to enforce giving information to RTI applicants?

**Answer**

MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF EARTH SCIENCE; MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI PRITHVIRAJ CHAVAN)

(a) & (b): The Central Information Commission has held that Section 7(9) does not allow exemption from disclosure. It only allows disclosure in a form different from the form in which it has been sought. The RTI Act has an inbuilt mechanism to ensure that the applicant gets the information within the prescribed time limit.